



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - IV SECTION)**MINUTES OF THE NORMS COMMITTEE- IV****MEETING No.** NC/4/MEET/Feb/202324/8**DATED:** 29/02/2024Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Feb/202324/8 dated 29/02/2024 of Norms Committee - IV for the year 2023-24 was held on 29/02/2024 under the Chairmanship of Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	UTTAM JANA,FTDO	DGFT(HQ)
2	S.B.S REDDY,Additional DGFT	DGFT(HQ)
3	Nimesh Singh,Young Professional	DGFT(HQ)
4	NAND Lal,Technical Consultant	DPIIT
5	SHAISH KUMAR,Technical Consultant	DGFT
6	DINESHNARAIN MATHUR,Technical Consultant	DGFT
7	Nand Lal,Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00002157AM24		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SYNTHETI C ORGANIC DYESTUFF RHODAMI NE B 540 PCT C.I.NO BASIC VIOLET 10	1 Kg	DIETHYL META AMINO PHENOL	0.750 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	2 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	ADANI WILMAR LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002245AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
This is for SION. The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	3 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	HEUBACH COLOUR PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00002618AM23		
RA File Number	NA		
Licence No and	NA		

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Pigment Red 2 (Pigment Red 2)	1 Kg	2-5 Dichloro Aniline	0.382 Kg
		Napthol AS	0.611 Kg
		Bon Acid	0.010 kg
		Caustic Soda Lye	0.410 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	4 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	VISHAKHA GLASS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005106AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024	
- To give the quantity of export items in kg/MT terms. - Reason for asking C- edge diamond grinding wheels and corner cut wheel when Solar glass is of standard size and without further processed i.e. without toughened, grinded etc. - Compare the requirement in tabular form for SION fixed at A2705 Clear Float Glass. If the additional items/quantity are required then to give justification. - Chemical name of MoreSunSol complete with specification and application in glass. - To fill 4 E correctly per kg/Mt of export items indicating indigenous items also.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	5 / NC/4/MEET/Feb/202324/8
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Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005661AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Complete and balanced chemical reaction, specific to present case with mol. Weight. 2. Details of requirement of sodium metal in the chemical reaction. 3. Details of requirement of Tertiary Amyl Alcohol in the reaction, requirement and recovery and purpose of its use. 4. C.I. No. of export product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	6 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005663AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Complete and balanced chemical reaction, specific to present case with mol. Weight. 2. Details of requirement of sodium metal in the chemical reaction. 3. Details of requirement of Tertiary Amyl Alcohol in the reaction, requirement and recovery and purpose of its use. 4. C.I. No. of export product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	7 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00005665AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Complete and balanced chemical reaction in the process. 2. Justification for requirement of more than 9 moles of Bromine where only 6 moles of Bromine are attached in the final product. 3. Recovery and sale- value of by-product like HBr Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	8 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005687AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Please give complete and balanced chemical reactions for each step with mol. Weight and % yield on molar basis. 2. What is the role of melamine in the process and its recovery? 3. Whether the import item no. 5 in C.S Lye (48%) or C.S (100%), Details of its requirement is not given. 4. It appears the export item contains only 80% pigment. Please give complete material balance. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	9 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005851AM24
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Export item is claimed to be 100% pigment powder whereas more than 25% Rosin is used in the process. 2. What is Tohol. Please give complete chemical description and purpose of its requirement. 3. Use of caustic soda Lye is not shown in the reaction. Please give complete chemical reaction for its requirement. 4. Whether C.S Lye (48% is used in the process or C.D (100%). Import item no. 5 may be suitably amended, if required in the process. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	10 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005965AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	11 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005966AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Chemistry given is not clear. Please give complete and balanced chemical reaction to show the requirement of caustic soda Lye which is 48%. Reason for showing C.S Lye as 100% may be given. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	12 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005967AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Description of import item no. 2 does not tally with the chemistry given. Please give correct chemical description. 2. Complete and balanced chemical reaction to show the requirement of C.S Lye 48%. 3. Reason for showing C.S Lye 100% whereas it is normally 48% and used as such. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	13 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006237AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. As per COA, pigment content is shown 89% and additives 11%. However, in the material balance, Additives (I+II) accounts for 24%. 2. Complete technical details, stepwise reactions are mol. Weight starting from import item no. 1 3. Justification for requirement of C.S Lye and its % Assay. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	14 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024

HQ File Number	HQRNORM APPLY 00006238AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. C.I no. of export item. 2. Use of solvent is not shown in the chemistry given. Technical justification for its requirement and recovery may be given. 3. Complete chemical name of solvent. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	15 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00001711AM24
RA File Number	092404000115 AM13
Licence No and Date	0910053227/11/07/2012

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: Chrome Oxide Green (**Minimum Cr₂O₃, 99.15 %**)

Qty.: 1 MT

Import Items:

S. No.	Description	Qty. recommended
1	Chrome Ore (Cr₂O₃ content 43.44%)	2.94 MT
2	Soda Ash	2.225 MT
3	Wood cuts for Pallets	Net to net
4	Nails for Pallets	Not Allowed in packing materials

5	Jumbo Bags of relevant size	Net to net
6	Kraft Paper	As per packing policy
7	Furnace oil	As per fuel policy
8	Steam Coal	deleted
9.	Ammonium sulphate	0.86 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	16 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	DRUCK MEDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00006222AM23
RA File Number	052304000125 AM16
Licence No and Date	0510394779/02/07/2015

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item Name: PRINTING AND DELIVERY OF CLASSES 1 AND 2 TEXTBOOKS AND TEACHERS (DAILY GUIDE FOR SCHOOL YEAR 2016)

Qty.: 1871.0 MT

Import Items:

Import serial no.	Item description	Qty. recommended
1	Graphoinvent Uncoated Paper (GSM 60 to 80 GSM)	1.12 kg/kg content in export
2	Century Optifold Board (GSM 220 to 240 GSM)	1.10 kg/kg content in export
3	Printing Ink of different Colours	10 gm/kg (value limited to 2% FOB value

		of export).
4	Copper Clippings of CU- 12 MM x 20 MM (Consumable item)	Subject to 1% FOB value of export
5	"Stitching Wire Galva 0.59 mm/ Nr	750.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	17 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	GAYATRI COLOUR CHEM INDUSTRIES		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM REVIW00002709AM24		
RA File Number	082404000082 AM17		
Licence No and Date	0810138071/01/06/2016		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ACID BLUE 193 CRUDE	1 Kg	1-DIAZO-2-NAPHTHOL-4-SULPHONIC ACID	0.540 Kg
		BETA NAPHTHOL	0.324 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	18 / NC/4/MEET/Feb/202324/8		
Case Status	Case Deferred		
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM REVIW00008264AM24		
RA File Number	039504000261 AM17		
Licence No and Date	0310805807/29/06/2016		

Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination	

Case No.	19 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00008331AM24
RA File Number	039504000624 AM19
Licence No and Date	0310824114/01/10/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination	

Case No.	20 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	VIDHI SPECIALTY FOOD INGREDIENTS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00008330AM24
RA File Number	039504000881 AM19
Licence No and Date	0310825270/28/11/2018
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination	

Case No.	21 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005811AM24
RA File Number	NA
Licence No and Date	3110067354/28/03/2019
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	22 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	SETCO CHEMICALS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00007572AM24
RA File Number	039504000201 AM20
Licence No and Date	0310829367/31/05/2019
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the firm has not replied to the DL issued to them. Hence, the committee decided to defer the case	

Case No.	23 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	HEUBACH COLORANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00006500AM24		
RA File Number	NA		
Licence No and Date	0310829835/21/06/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
BP White Master Batch 101379	15000 Kg	Polyethylene	3300 Kg
		Titanium Dioxide	4050 Kg
		Calcium Carbonate	6750 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	24 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GLEN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00004191AM23
RA File Number	022404000070 AM20
Licence No and Date	0210209361/08/08/2019
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: PAPER STRAW (Quality & GSM of paper in import/export should match)

Qty.: 255000 Kg

Import items:

S. No;	Item description	Qty. recommended
1	Paper (Relevant quality and GSM)	2,80,500 kg
2	Glue	6% of FOB value of export or applied quantity which is less

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	25 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GIRDHARS INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00004230AM24
RA File Number	052304000385 AM20
Licence No and Date	0510413274/09/01/2020

Norms Committee Decision:

The committee considered the case as per agenda and Qty and value of fragrance shall be as per SION K-159, All other items and conditions will remain unchanged, as fixed in meeting No; 9 dated 26.02.2020.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	26 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	018305000635AM20
RA File Number	039504000998 AM20
Licence No and Date	0310834139/14/01/2020

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Solvent Blue VA (Micronised)	1 Kg	Solvent Blue 104 (Agglomerates)	1.00 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	27 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00008311AM24
RA File Number	039404000815 AM20
Licence No and Date	0310834292/17/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Copy of shipping bill. 2. Catalogue of Export item (Aquasol 200) Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	28 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	GIRDHARS INTERNATIONAL
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00349894AM22
RA File Number	052304000413 AM20
Licence No and Date	0510413449/24/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	29 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024

and Date																						
HQ File Number	HQRNORM REVIW00000761AM24																					
RA File Number	042404000174 AM20																					
Licence No and Date	0410166506/06/02/2020																					
Norms Committee Decision: The committee considered the case as per agenda and decided to revise the norms as under:- Export Item: No Change Qty. ; No change Items of Import (for the revised norms): <table border="1"> <thead> <tr> <th>S. No.</th> <th>Item Description</th> <th>Qty. recommended per MT</th> </tr> </thead> <tbody> <tr> <td>12</td> <td>Nickle Chromoum (Targets Solid molded form)</td> <td>0.0896 kg</td> </tr> <tr> <td>13</td> <td>Titanium (Targets Solid molded form)</td> <td>0.0013 kg</td> </tr> <tr> <td>14</td> <td>Niobium (Targets solid casted form)</td> <td>0.0011 kg</td> </tr> <tr> <td>15.</td> <td>Silver(Targets solid casted form)</td> <td>0.1006 kg</td> </tr> <tr> <td>16</td> <td>Silicon Aluminium</td> <td>0.0807 kg</td> </tr> <tr> <td>17</td> <td>Titanium Oxide (Targets)</td> <td>0.0063 kg</td> </tr> </tbody> </table> NOTE: The quantity of all other items will remain unchanged RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		S. No.	Item Description	Qty. recommended per MT	12	Nickle Chromoum (Targets Solid molded form)	0.0896 kg	13	Titanium (Targets Solid molded form)	0.0013 kg	14	Niobium (Targets solid casted form)	0.0011 kg	15.	Silver(Targets solid casted form)	0.1006 kg	16	Silicon Aluminium	0.0807 kg	17	Titanium Oxide (Targets)	0.0063 kg
S. No.	Item Description	Qty. recommended per MT																				
12	Nickle Chromoum (Targets Solid molded form)	0.0896 kg																				
13	Titanium (Targets Solid molded form)	0.0013 kg																				
14	Niobium (Targets solid casted form)	0.0011 kg																				
15.	Silver(Targets solid casted form)	0.1006 kg																				
16	Silicon Aluminium	0.0807 kg																				
17	Titanium Oxide (Targets)	0.0063 kg																				

Case No.	30 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	JINDAL DRUGS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00005725AM24
RA File Number	039404000348 AM21
Licence No and Date	0310837845/25/08/2020
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee	

accordingly considered the case and directed the representative of firm to submit additional information asked during PH for further examination of case.

Case No.	31 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	ANUPAM RASAYAN INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00003148AM24
RA File Number	522404000044 AM21
Licence No and Date	5210043527/08/09/2020
Norms Committee Decision:	
The committee considered the case as per agenda and noted that the case was approved in meeting no. 5 dated 06.10.2023. Hence, the committee decided to mark the as approved.	

Case No.	32 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM REVIW00008335AM24		
RA File Number	052404000272 AM21		
Licence No and Date	0510415169/10/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
FIPRONIL 800 WG (BARAO)	1 Kg	AMINO-3-CYANO-(2,6-DICHLORO-4-TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 PCT MIN	0.702 Kg
		SODIUM TRYFLUOROMETHYL SULFONATE 70% MIN	0.487 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	33 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred

Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	018305001115AM21
RA File Number	342404000072 AM21
Licence No and Date	3410046435/01/10/2020
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and directed the representative of firm to submit in writing what has been stated by them in the meeting along with relevant documents attached	

Case No.	34 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM REVIW00008423AM24		
RA File Number	052404000336 AM21		
Licence No and Date	0510415442/08/10/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
FIPRONIL 20% + ACETAMIPRID 20% WDG	1 Kg	AMINO-3-CYANO-(2,6-DICHLORO-4-TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 PCT MIN	0.167 Kg
		SODIUM TRYFLUOROMETHYL SULFONATE 70% MIN	0.120 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	35 / NC/4/MEET/Feb/202324/8		
Case Status	Case Deferred		
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM REVIW00000760AM24		
RA File Number	042404000120 AM21		

Licence No and Date	0410167217/03/11/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case.	

Case No.	36 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	BODAL CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00234593AM22		
RA File Number	082404000300 AM21		
Licence No and Date	0810149112/26/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ACID BLACK 210 (H/C)	1 Kg	PARA NITRO ANILINE	0.125 Kg
		ANILINE OIL	0.111 Kg
		ACETIC ACID	0.075 Kg
		PARA AMINO ACETANILIDE	0.162 Kg
		H ACID	0.285 Kg
		CAUSTIC SODA	0.090 Kg
		SODA ASH	0.297 Kg
		META PHENYLENE DIAMINE	0.124 Kg
		SODIUM NITRITE	0.235 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	37 / NC/4/MEET/Feb/202324/8
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Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00105830AM21		
RA File Number	08AA04011969 AM21		
Licence No and Date	0811001042/18/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene TALLOW AMINE ETHOXYLATE	300000 Kg	Tallow amine	85920 Kg
(With 15 Moles of Ethylene Oxide)		Ethylene Oxide	220260 Kg
(PRODUCT 1500)			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	38 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00105830AM21		
RA File Number	08AA04011969 AM21		
Licence No and Date	0811001042/18/03/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene TALLOW AMINE ETHOXYLATE	300000 Kg	Tallow amine	85920 Kg
(With 15 Moles of Ethylene Oxide)		Ethylene Oxide	220260 Kg
(PRODUCT 1500)			

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	39 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00004420AM24
RA File Number	03AA04008115 AM22
Licence No and Date	0311003591/05/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands (Name of additives shall be specified in export and import)	0.15 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	40 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00105800AM22
RA File Number	03AA04019718 AM22
Licence No and Date	0311004259/03/06/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
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Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands. (Name of additives shall be specified in export and import)	0.15 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	41 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00119194AM22		
RA File Number	08AA04008618 AM22		
Licence No and Date	0811001777/21/06/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
Polyoxy Glycol Hydrogenated Castor Oil Ethoxylate. (With 40 Moles of Ethylene Oxide) (Product 4000)	100000 Kg	HYDROGENATED CASTOR OIL	33080 Kg
		Ethylene Oxide	68840 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	42 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00137909AM22		

RA File Number	08AA04014296 AM22		
Licence No and Date	0811001983/13/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene Cetyl Alcohol Ethoxylate. (With 20 moles of Ethylene Oxide) (Product 2000)	300000 Kg	Cetyl Alcohol	66000 Kg
		Ethylene Oxide	234000 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	43 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	GULF OIL LUBRICANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00149613AM22		
RA File Number	03AA04054504 AM22		
Licence No and Date	0311005708/29/07/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands. (Name of additives shall be specified in export and import)	0.15 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	44 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	BODAL CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00153490AM22
RA File Number	08AA04017040 AM22
Licence No and Date	0811002207/04/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ACID BLACK 210 (H/C)(SYNTHETIC ORGANIC DYES)	1 Kg	ANILINE OIL	0.111 Kg
		ACETIC ACID	0.075 Kg
		H ACID	0.285 Kg
		SODA ASH	0.297 Kg
		META PHENYLENE DIAMINE	0.124 Kg
		SODIUM NITRITE	0.235 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	45 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00170277AM22
RA File Number	08AA04022430 AM22
Licence No and Date	0811002390/25/08/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as applied with 1.787 % wastage as under:-

Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene Coco Amine Ethoxylate) (With 5 Moles of Ethylene Oxide) (Product 1005)	100000 Kg	COCO AMINE	48240 Kg
		Ethylene Oxide	53530 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	46 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00185581AM22
RA File Number	08AA04027866 AM22
Licence No and Date	0811002604/16/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
Product C12 C15 Alcohol Ethoxylate 12 (With 12 moles of Ethylene Oxide)	100000 Kg	C12 C15 alcohol	25960 Kg
		Ethylene Oxide	75980 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	47 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00186636AM22
RA File Number	08AA04028013 AM22

Licence No and Date	0811002634/17/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Octyl Phenol Ethoxylate (With 12 Moles of Ethylene Oxide) (Product 1002)	300000 Kg	PARA-TERT-OCTYLPHENOL	84300 Kg
		Ethylene Oxide	221820 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	48 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	BODAL CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00190841AM22		
RA File Number	08AA04027838 AM22		
Licence No and Date	0811002666/22/09/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ACID BLACK 210 (H/C)(SYNTHETIC ORGANIC DYES)	1 Kg	ANILINE OIL	0.111 Kg
		ACETIC ACID	0.075 Kg
		H ACID	0.285 Kg
		SODA ASH	0.297 Kg
		META PHENYLENE DIAMINE	0.124 Kg
		SODIUM NITRITE	0.235 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	49 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00196543AM22
RA File Number	08AA04030861 AM22
Licence No and Date	0811002726/28/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-

Export Item	Quantity	Import item	Quantity
C11 Alcohol Ethoxylate (With 3 moles of Ethylene Oxide) (Product 1003)	100000 Kg	C11 ALCOHOL	58520 Kg
		Ethylene Oxide	43440 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	50 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00210132AM22
RA File Number	039404000739 AM20
Licence No and Date	0311007647/12/10/2021

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024

1. Stoichiometric material balance on Iodine atom basis.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	51 / NC/4/MEET/Feb/202324/8
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Case Status	Case Approved	
Party Name	PORWAL TAR PRODUCTS PVT LTD	
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024	
HQ File Number	HQRNORM APPLY 00211545AM22	
RA File Number	50AA04003507 AM22	
Licence No and Date	5011000269/13/10/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms on One Time basis as under:-		
Export Item: COAL TAR TAPE : TC – 20		
Qty.: 800000.0 Sq.Ft (160000 Kg)		
Import Item;		
S.No.	Item description	Qty. recommended per kg of export item
1	Coal Tar Pitch	0.5530 kg
2	(Phthalate Plasticizer)	Deleted (indigenous)
3	Resin Thermoplastic low molecular weight hydrocarbon resin	0.0194 Kg
4	Acrawax	Deleted
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	52 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00214700AM22
RA File Number	03AA040110375 AM22
Licence No and Date	0311007733/17/10/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands. (Name of additives shall be specified in export and import)	0.15 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	53 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	GODREJ INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00236709AM22		
RA File Number	03AA040115602 AM22		
Licence No and Date	0311008053/30/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Cetostearyl Alcohol Ethoxylate 20 Mol. (GINONIC CSA-20)	1 Kg	Palm Fatty Acid Distillate (PFAD)	0.2688 Kg
		Copper Chromite Catalyst	0.001 Kg
		Ethylene Oxide	0.771 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	54 / NC/4/MEET/Feb/202324/8		
Case Status	Case Deferred		
Party Name	RUBAMIN PRIVATE LIMITED		

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00237691AM22
RA File Number	34AA04008181 AM22
Licence No and Date	3411001354/01/11/2021
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and directed the representative of firm to submit additional information asked during PH for further examination of case.	

Case No.	55 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM REVIW00008602AM24		
RA File Number	03AA040116064 AM22		
Licence No and Date	0311008434/10/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2-Hydroxy-propyl-prop-2-inyl-ether	1 Kg	Propargyl Alcohol	0.342 Kg
1,4-Bis(beta-hydroxyethoxy)-2-butyne	1 Kg	1 ,4 BUTYNEDIOL	0.500 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	56 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00248394AM22
RA File Number	039404000498 AM21
Licence No and Date	0711000626/11/11/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to defer the case to determine wastage percentage.

Case No.	57 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00248394AM22
RA File Number	039404000498 AM21
Licence No and Date	0711000626/11/11/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case to determine wastage percentage.	

Case No.	58 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00000724AM24
RA File Number	04AA04035478 AM22
Licence No and Date	0411001806/15/11/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for detailed discussion.	

Case No.	59 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	GULF OIL LUBRICANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00264880AM22		
RA File Number	03AA040124257 AM22		
Licence No and Date	0311008831/25/11/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/ Brands) for	1 Kg	Base Oil (Asstd grades/brands)	0.85 Kg

(Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)		(Relevant Specification)	
		Relevant Additives Asstd grades brands. . (Name of additives shall be specified in export and import)	0.15 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	60 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00271094AM22
RA File Number	03AA040127979 AM22
Licence No and Date	0311009061/01/12/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024	
1. Manufacturing Process in detail.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	61 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00271603AM22
RA File Number	05AA040106649 AM22
Licence No and Date	0511006566/01/12/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
FLUROXYPYR MEPTYL 18% EC	1 Litre	Methyl O-(4-amino-3,5-dichloro-6-fluoropyridin-2-yloxy)acetate	0.211 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	62 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00276712AM22		
RA File Number	08AA04034890 AM22		
Licence No and Date	0811003322/06/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene Polysorbate. (With 20 Moles of Ethylene Oxide) (Product P1080)	500000 Kg	Sorbitan Mono Oleate	163600 Kg
		Ethylene Oxide	346350 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	63 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00286846AM22
RA File Number	08AX04000032 AM22
Licence No and Date	0811003432/15/12/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the reply given by the firm was incomplete. Hence,	

the committee decided ask the firm to submit following information:

- (i) Complete and balanced chemical reactions in each step along with % yield on molar basis.

Case No.	64 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00287164AM22
RA File Number	08AA04035942 AM22
Licence No and Date	0811003447/15/12/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda decided to defer the case for further examination	

Case No.	65 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	ACME CHEM LTD		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00288884AM22		
RA File Number	34AA04009370 AM22		
Licence No and Date	3411001549/17/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
ACETONE DPA (ADPA) CONDENSATION PRODUCT	1 Kg	DIPHENYLAMINE	0.90 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	66 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00008604AM24
RA File Number	03AX04000195 AM22

Licence No and Date	0311009899/29/12/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2-Hydroxy-propyl-prop-2-ynyl-ether(MFA)	1 Kg	PROPARGYL ALCOHOL	0.342 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	67 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00325410AM22		
RA File Number	03AX04000755 AM22		
Licence No and Date	0311010738/20/01/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Acid Brown 4 (Brown VFRO)	1 Kg	L ACID	0.485 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	68 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00329506AM22
RA File Number	08AX04000236 AM22
Licence No and Date	0811003856/24/01/2022
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
2,4 D dimethylamine Salt (600 gms/litre of 2,4 D Acid content)	1 Litre	Phenol	0.417 Kg
		Mono Chloro Acetic Acid	0.346 Kg
		Caustic Soda	0.040 Kg
		Dimethylamine 40% w/w (Aqueous solution)	0.333 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	69 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00332569AM22
RA File Number	08AX04000247 AM22
Licence No and Date	0811003885/27/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
2, 4-D Isobutyl Ester Technical	1 Kg	Phenol	0.550 Kg
		Mono Chloro Acetic Acid	0.466 Kg
		Isobutanol	0.290 Kg
		Toluene	0.033 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	70 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00345851AM22
RA File Number	02AX04000127 AM22
Licence No and Date	0211001935/07/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Copy of CIB registration showing approved composition of export item. 2. Density of export item Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	71 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00367338AM22
RA File Number	05AX04001111 AM22
Licence No and Date	0511010506/25/02/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Manufacturing process indicating details of import items & Export items with photographs etc. 2. The unit of measurement (UOM) for Export items is in PIECES (PCS) whereas raw material is in Cubic Meter, therefore, to give the export item in cubic meter or both in Kg term. 3. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately. 4. Specific name with specification of import item. 5. Justification for wastage in making export items Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	72 / NC/4/MEET/Feb/202324/8
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Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00378300AM22
RA File Number	03AX04001260 AM22
Licence No and Date	0311012333/07/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Stoichiometric material balance on Iodine atom basis. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	73 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00378500AM22
RA File Number	05AX04001214 AM22
Licence No and Date	0511010728/07/03/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Manufacturing process indicating details of import items & Export items with photographs etc. 2. The unit of measurement (UOM) for Export items is in PIECES (PCS) whereas raw material is in Cubic Meter, therefore, to give the export item in cubic meter or both in Kg term. 3. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately. 4. Specific name with specification of import item. 5. Justification for wastage in making export items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	74 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	ATUL LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00379552AM22		
RA File Number	08AX04000619 AM22		
Licence No and Date	0811004321/08/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2,4 D dimethylamine Salt (670 gms/litre of 2,4 D Acid content)	1 Litre	Phenol	0.465 Kg
		Mono Chloro Acetic Acid	0.386 Kg
		Caustic Soda	0.040 Kg
		Dimethylamine 40% w/w (Aquous solution)	0.372 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	75 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00383547AM22		
RA File Number	05AX04001260 AM22		
Licence No and Date	0511010897/11/03/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
MESOTRIONE 48% SC	1 Litre	1,3- Cyclohexanedione	0.200 Kg
		2-nitro-4-methylsulfonylbenzoic acid	0.4406 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	76 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00389836AM22
RA File Number	50AX04000036 AM22
Licence No and Date	5011000427/16/03/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms on **one time basis** as under:-

Export Item: COAL TAR TAPE : TC – 20

Qty.: 800000 Sq.Ft (160000 Kg)

Import Item;

S.No.	Item description	Qty. recommended per kg of export item
1	Coal Tar Pitch	0.5530 kg
2	Resin Thermoplastic low molecular weight hydrocarbon resin	0.0194 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007109AM24
RA File Number	NA
Licence No and	0311013833/12/04/2022

Date			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands. (Name of additives shall be specified in export and import)	0.15 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	78 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	GULF OIL LUBRICANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00007112AM24		
RA File Number	NA		
Licence No and Date	0311013832/12/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands. (Name of additives shall be specified in export and import)	0.15 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	79 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000371AM23
RA File Number	03AX04000307 AM23
Licence No and Date	0311014071/22/04/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
SOLAR BMP 176	1 Kg	BUTYNEDIOL	0.628 Kg
SOLAR BEO 252	1 Kg	BUTYNEDIOL	0.548 Kg
SOLAR BOZ	1 Kg	BUTYNEDIOL	0.99 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	80 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	JALAQUA INTERNATIONAL LLP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000649AM23
RA File Number	52AX04000024 AM23
Licence No and Date	5211002448/06/05/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to defer the case for further examination.

Case No.	81 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024

HQ File Number	HQRNORM APPLY 00000820AM23
RA File Number	03AX04000744 AM23
Licence No and Date	0311014802/18/05/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Catalogue of RALUFON NAPE 14-90 and TRISURFIN. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	82 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	GULF OIL LUBRICANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00007414AM24		
RA File Number	NA		
Licence No and Date	0311015055/27/05/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands. (Name of additives shall be specified in export and import)	0.15 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	83 / NC/4/MEET/Feb/202324/8		
Case Status	Case Deferred		
Party Name	GRAUER AND WEIL (INDIA) LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		

HQ File Number	HQRNORM APPLY 00001353AM23
RA File Number	03AX04001205 AM23
Licence No and Date	0311015465/13/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Net content of each import item in each of export. 2. Catalogue / Chemical name of each import item wherever brand name is given. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	84 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HUE CRAFTS OVERSEAS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001376AM23
RA File Number	05AX04000663 AM23
Licence No and Date	0511013199/14/06/2022
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 26.12.2022. Hence, the Committee decided to defer the case.	

Case No.	85 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	PORWAL TAR PRODUCTS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001383AM23
RA File Number	50AX04000027 AM23
Licence No and Date	5011000507/14/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. COA report of Export item indicating composition. 2. Complete calculation for the requirement of each item (both imported and indigenous) for the manufacture of export item, based on COA report. 3. Production /consumption data of export item for the last three years duly certified Chartered Accountant	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	86 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001917AM23
RA File Number	08AX04000519 AM23
Licence No and Date	0811005471/07/07/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
2,4 D dimethylamine Salt (670 gms/litre of 2,4 D Acid content)	1 Litre	Phenol	0.465 Kg
		Mono Chloro Acetic Acid	0.386 Kg
		Caustic Soda	0.040 Kg
		Dimethylamine 40% w/w (Aqueous solution)	0.372 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	87 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002053AM23
RA File Number	03AX04002269 AM23
Licence No and Date	0311016355/15/07/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity

ZINC-2-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB)	35000 Kg	ORTHO TOLUENE DIAMINE	22400 Kg
		CARBON DISULPHIDE	13580 Kg
		ZINC OXIDE	7245 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	88 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	NIKISU FINE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002096AM23
RA File Number	03AX04002168 AM23
Licence No and Date	0311016399/16/07/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	89 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00002118AM23		
RA File Number	03AX04002287 AM23		
Licence No and Date	0311016432/18/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
ZINC-2-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB)	35000 Kg	ORTHO TOLUENE DIAMINE	22400 Kg
		CARBON DISULPHIDE	13580 Kg
		ZINC OXIDE	7245 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	90 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002138AM23
RA File Number	34AX04000168 AM23
Licence No and Date	3411002551/19/07/2022
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and directed the representative of firm to submit additional information asked during PH for further examination of case.	

Case No.	91 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00002160AM23		
RA File Number	03AX04002351 AM23		
Licence No and Date	0311016471/20/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
ZINC-2-MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB)	35000 Kg	ORTHO TOLUENE DIAMINE	22400 Kg
		CARBON DISULPHIDE	13580 Kg
		ZINC OXIDE	7245 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	92 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00002251AM23		
RA File Number	05AX04001191 AM23		

Licence No and Date	0511013939/25/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
MESOTRIONE 48 % SC	1 Litre	RESORCINOL	0.222 Kg
		4-(METHYL SULFONIL)-2-NITROBENZOIC ACID	0.436 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	93 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00002318AM23		
RA File Number	03AX04002012 AM23		
Licence No and Date	0311016644/28/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2-Hydroxy-propyl-prop-2- inyl-ether	1 Kg	Propargyl alcohol	0.342 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	94 / NC/4/MEET/Feb/202324/8		
Case Status	Case Deferred		
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00002369AM23		
RA File Number	03AX04002505 AM23		
Licence No and	0311016738/29/07/2022		

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. In the 4 E annexure, the four import items have been mentioned, whereas in application only two import items have been indicated, therefore to clarify the same. 2. To indicate the correct calculation indicating net quantity of imported and indigenous items and wastage separately. 3. GSM of import item and coating of adhesive on paper. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	95 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002453AM23
RA File Number	05AX04001282 AM23
Licence No and Date	0511014097/03/08/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
SURFACE COATING (Containing TITANIUM DIOXIDE not less than 45% and AMINO RESIN not less than 24%)	400000 Kg	TITANIUM DIOXIDE	199148 Kg
		WAX	8339 Kg
		2 METHYL 1 3PROPANEDIOL	101264 Kg
		AMINO RESIN	99277 Kg
		PIGMENT	3970 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	96 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002789AM23
RA File Number	05AX04001494 AM23
Licence No and Date	0511014481/25/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. Manufacturing process indicating details of import items & Export items with photographs etc. 2. Complete calculation for the requirement of raw materials (both imported and indigenous) indicating net import content and wastage separately for the manufacturing of each export item separately. 3. Composition of export item. 4. Specific name with specification of import item. 5. Justification for wastage in making export items. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	97 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00002929AM23		
RA File Number	05AX04001583 AM23		
Licence No and Date	0511014631/02/09/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
MESOTRIONE 48% SC(QUALITY STANDARD)	1 Litre	4-(METHYL SULFONIL)-2-NITROBENZOIC ACID	0.4406 Kg
		1,3-CYCLOHEXANEDIONE	0.200 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	98 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	MPCL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM REVIW00004282AM24
RA File Number	03AX04003040 AM23
Licence No and Date	0311017825/13/09/2022

Norms Committee Decision:

The committee considered the case as per agenda decided to revise the norms with Nil wastage as under:

Export Item	Quantity	Import item	Quantity
WHITE OIL 32 (Containing BASE OIL AD BASE 6 CST: 1050 MTS)(WHITE OIL 32 (Containing BASE OIL AD BASE 6 CST: 1050 MTS))	1102.0 MT	BASE OIL AD BASE 6 CST	1050.0 MT
WHITE OIL 48 (Containing BASE OIL AD BASE 8 CST: 2100 MTS)(WHITE OIL 48 (Containing BASE OIL AD BASE 8 CST: 2100 MTS))	2205.0 MT	BASE OIL AD BASE 8 CST	2100.0 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	99 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007300AM24
RA File Number	NA
Licence No and Date	0311017852/14/09/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands. (Name of additives shall be specified in export and import)	0.15 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	100 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	GULF OIL LUBRICANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00007119AM24		
RA File Number	NA		
Licence No and Date	0311017882/15/09/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands. (Name of additives shall be specified in export and import)	0.15 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	101 / NC/4/MEET/Feb/202324/8
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Case Status	Case Approved		
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00003609AM23		
RA File Number	03AX04003461 AM23		
Licence No and Date	0311018470/10/10/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2-Hydroxy-propyl-prop-2- inyl-ether	1 Kg	PROPARGYL ALCOHOL	0.342 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	102 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	MALLAK SPECIALTIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00003618AM23		
RA File Number	03AX04003286 AM23		
Licence No and Date	0311018490/11/10/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2-Hydroxy-propyl-prop-2-inylether	1 Kg	PROPYLENE OXIDE	0.273 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	103 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	HEUBACH COLORANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		

HQ File Number	HQRNORM APPLY 00003792AM23		
RA File Number	03AX04003576 AM23		
Licence No and Date	0311018651/17/10/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PV Fast Yellow HR 02-IN (Pigment Yellow 70)	1 Kg	ACETOAC25 DIMETHOXY4CLANILIDE IRG TF (4'-chloro-2',5'-Dimethoxy acetoacetanilide)	0.660 Kg
Novoperm Yellow HR 70-IN (Pigment Yellow 70)	1 Kg	ACETOAC25 DIMETHOXY4CLANILIDE IRG TF (4'-chloro-2',5'-Dimethoxy acetoacetanilide)	0.660 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	104 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	ALOK MASTER BATCHES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00003887AM23		
RA File Number	05AX04002101 AM23		
Licence No and Date	0511015461/21/10/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
FILLER MASTERBATCH(Containing: a) Polymer-Polyethylene (LLDPE Granules) contents = 60000 Kgs b) Filler-Calcium Oxide contents = 240000 Kgs)	300000 Kg	Polymer Polyethylene LLDPE Granules	61200 Kg
		Filler Calcium Oxide	244800 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	105 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005024AM23
RA File Number	03AX04004583 AM23
Licence No and Date	0311020040/16/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands. (Name of additives shall be specified in export and import)	0.15 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	106 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005157AM23
RA File Number	02AX04000527 AM23
Licence No and Date	0211003542/21/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
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CHLORFLUAZURON 5% W/W EC	1 Litre	CHLORFLUAZURON 97% TECH	46.934 Gms
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	107 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005172AM23
RA File Number	03AX04004642 AM23
Licence No and Date	0311020187/21/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
LITHIUM FLUORIDE ANHYDROUS	1 Kg	LITHIUM CARBONATE	1.585 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	108 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005336AM23
RA File Number	02AX04000547 AM23
Licence No and Date	0211003573/27/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PARAQUAT DICHLORIDE 7.5 PERCENT + GLYPHOSATE 30	1 Kg	PARAQUAT DICHLORIDE TECHNICAL 42 PERCENT	0.1804 Kg

PERCENT SC (GLYPAX)		MINIMUM	
		GLYPHOSATE TECHNICAL 95 PERCENT MINIMUM	0.319 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	109 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005607AM23
RA File Number	03AX04005049 AM23
Licence No and Date	0311020564/09/01/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024	
- To indicate width /sizes and GSM of Paper tape in jumbo roll. - To indicate width /sizes of Paper tape to export and whether it is also in jumbo roll	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	110 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00005878AM23		
RA File Number	07AX04001516 AM23		
Licence No and Date	0711006252/23/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
FLUAZINAM TECHNICAL 98% MIN	1 Kg	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min.	0.937 Kg

		2-Amino-3-chloro-5-Trifluoromethyl Pyridine 98% min	0.621 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	111 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005930AM23
RA File Number	07AX04001604 AM23
Licence No and Date	0711006291/27/01/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
FLUAZINAM TECHNICAL 98% MIN	1 Kg	2,4-Dichloro-3,5 Dinitrobenzotrifluoride 98% min.	0.937 Kg
		2-Amino-3-chloro-5-Trifluoromethyl Pyridine 98% min	0.621 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	112 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005967AM23
RA File Number	03AX04005241 AM23
Licence No and Date	0311021040/30/01/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity

Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands. (Name of additives shall be specified in export and import)	0.15 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	113 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006089AM23
RA File Number	03AX04005367 AM23
Licence No and Date	0311021164/06/02/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	114 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006111AM23
RA File Number	03AX04005448 AM23
Licence No and Date	0311021181/06/02/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Phosphorodithioic acid, mixed O,O-bis(iso-Bu and pentyl) esters,Zinc salts(YALUB Z104)	1 Kg	PHOSPHORUS PENTASULFIDE(P2S5)	0.3893 Kg
		N AMYL ALCOHOL	0.154 Kg

		ISOBUTANOL	0.389 Kg
		ZINC OXIDE (ZnO)	0.142 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	115 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006370AM23
RA File Number	34AX04001038 AM23
Licence No and Date	3411003397/16/02/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024	
1. Copy of CIB registration showing approved composition of export item. 2. Density of export item.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	116 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00006490AM23		
RA File Number	05AX04003275 AM23		
Licence No and Date	0511017434/21/02/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ACETAMIPRID TECHNICAL 97% (QUALITY STANDARD)	1 Kg	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94 PCT MIN	0.764 Kg

		ETHYL N-CYANOETHANIMIDEATE 99 PCT	0.514 Kg
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	117 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006752AM23
RA File Number	03AX04005795 AM23
Licence No and Date	0311021896/04/03/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
TALLOW AMINE ETHOXYLATE 1 Mole	1 Kg	ETHYLENE OXIDE	0.1415 Kg
TALLOW AMINE ETHOXYLATE 2 Mole	1 Kg	ETHYLENE OXIDE	0.2479 Kg
TALLOW AMINE ETHOXYLATE 5 Mole	1 Kg	ETHYLENE OXIDE	0.4517 Kg
TALLOW AMINE ETHOXYLATE 7 Mole	1 Kg	ETHYLENE OXIDE	0.5357 Kg
TALLOW AMINE ETHOXYLATE 8 Mole	1 Kg	ETHYLENE OXIDE	0.5687 Kg
TALLOW AMINE ETHOXYLATE 10 Mole	1 Kg	ETHYLENE OXIDE	0.6223 Kg
TALLOW AMINE ETHOXYLATE 11 Mole	1 Kg	ETHYLENE OXIDE	0.6445 Kg
TALLOW AMINE ETHOXYLATE 12 Mole	1 Kg	ETHYLENE OXIDE	0.6642 Kg
TALLOW AMINE ETHOXYLATE 15 Mole	1 Kg	ETHYLENE OXIDE	0.7120 Kg
TALLOW AMINE ETHOXYLATE 18 Mole	1 Kg	ETHYLENE OXIDE	0.7479 kg

TALLOW AMINE ETHOXYLATE 20 Mole	1 Kg	ETHYLENE OXIDE	0.7672 Kg
TALLOW AMINE ETHOXYLATE 25 Mole	1 Kg	ETHYLENE OXIDE	0.8047 Kg
TALLOW AMINE ETHOXYLATE 30 Mole	1 Kg	ETHYLENE OXIDE	0.8318 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	118 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006789AM23
RA File Number	07AX04001787 AM23
Licence No and Date	0711006663/07/03/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination	

Case No.	119 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	GSP CROP SCIENCE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00000635AM24		
RA File Number	NA		
Licence No and Date	0811007537/13/03/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Pendimethalin 45.5% CS (W/V)	1 Litre	4 Nitro Ortho Xylene	0.267 Kg
		Di-Ethyl Ketone	0.167 Kg
		Ethylene Dichloride	0.0713 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	120 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007250AM23
RA File Number	07AX04001929 AM23
Licence No and Date	0711007212/28/03/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination	

Case No.	121 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007257AM23
RA File Number	34AX04001097 AM23
Licence No and Date	3411003484/28/03/2023
Norms Committee Decision:	
The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and directed the representative of firm to submit additional information asked during PH for further examination of case.	

Case No.	122 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	GULF OIL LUBRICANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00000538AM24		
RA File Number	03AX04000397 AM24		
Licence No and Date	0311023295/03/05/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

Lubricants (Asstd grades/ Brands) for (Auto/Engine/Others) density @ 88% per LTR content 85% +/- 2% Base Oil and Additives content 15% +/-2%)	1 Kg	Base Oil (Asstd grades/brands) (Relevant Specification)	0.85 Kg
		Relevant Additives Asstd grades brands. (Name of additives shall be specified in export and import)	0.15 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	123 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000545AM24
RA File Number	03AX04000225 AM24
Licence No and Date	0311023309/03/05/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PROFENOFOS 72% EC(PROFENOPHOS 72% EC)	1 Litre	Diethyl Phosphoro Chloride Thioate (O,O-DIETHYL THIOPHOSPHORYL CHLORIDE (DETCL)	0.585 Kg
		Ortho Chlorophenol (OCP)	0.441 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	124 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	NIKISU FINE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00000660AM24
RA File Number	03AX04000454 AM24

Licence No and Date	0311023422/08/05/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination	

Case No.	125 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	SATYAM PHARMA CHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00001050AM24		
RA File Number	03AX04000750 AM24		
Licence No and Date	0311023812/23/05/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Lithium Chloride	1 Kg	Lithium Carbonate	0.917 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	126 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00001430AM24		
RA File Number	03AX04001086 AM24		
Licence No and Date	0311024397/09/06/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
YALUB BODPA YI57,	1 Kg	DIPHENYLAMINE	0.509 Kg

LUBRICATING OIL ADDITIVES.		DI ISOBUTYLENE	0.40 Kg
		ACTIVATED CLAY	0.100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	127 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00001531AM24		
RA File Number	05AX04000596 AM24		
Licence No and Date	0511019310/13/06/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ACETAMIPRID TECHNICAL 99%	1 Kg	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94 PCT MIN	0.780 Kg
		ETHYL N-CYANOETHANIMIDEATE 99 PCT	0.524 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	128 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001567AM24
RA File Number	15AX04000017 AM24
Licence No and Date	1511000202/13/06/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-	

Export Item	Quantity	Import item	Quantity
Black Master Batches(Black Master Batches (Having Net Content of Polyethylene-(LLDPE Linear Low Density Polyethylene) 0.720 MT, Anti-Oxidant 0.030 MT, Carbon Black 0.210 MT and Ethylene-Alpha-Olefin Copolymers (EXACT 5371) 0.040 MT in Per MT Qty. of net Export))	150.0 MTS	Polyethylene - (LLDPE- Linear Low Density Polyethylene)	111.24 MTS
		Carbon Black	32.445 MTS
		Anti-oxidant	4.635 MTS
		ETHYLENE-ALPHA-OLEFIN COPOLYMERS (EXACT 5371)	6.18 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	129 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	ALOK MASTER BATCHES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00001569AM24
RA File Number	05AX04000271 AM24
Licence No and Date	0511019330/13/06/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024	
1. Specific name of Flame retardant.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	130 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002012AM24
RA File Number	34AX04000180 AM24
Licence No and Date	0311024742/21/06/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024

1. C.I.B registration for export item showing approved composition.
2. Density of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	131 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00002722AM24
RA File Number	03AX04001390 AM24
Licence No and Date	0311024920/27/06/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination	

Case No.	132 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00003764AM24
RA File Number	34AX04000250 AM24
Licence No and Date	3411003863/03/07/2023
Norms Committee Decision:	
The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and directed the representative of firm to submit additional information asked during PH for further examination of case.	

Case No.	133 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004279AM24
RA File Number	05AX04000527 AM24
Licence No and Date	0511019690/07/07/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
SURFACE COATING (Containing TITANIUM DIOXIDE Not less than 45%)	400,000 Kg	TITANIUM DIOXIDE	199284.00 Kg
		WAX	1196.00 Kg
		2 METHYL 1 3 PROPANDIOL	101515.00 Kg
		METASILICA	14,946.00 Kg
		AMINO RESIN	87087.00 Kg
		UV ADDITIVE	4982.00 Kg
		PIGMENT	2989.00 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	134 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004415AM24
RA File Number	03AX04001694 AM24
Licence No and Date	0311025377/13/07/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with Nil wastage as under:-

Export Item	Quantity	Import item	Quantity
ETHYLENE THIOUREA 75 GP(ETU 75 GP)	20000 Kg	ETHYLENE THIOUREA (ETU)	15000 Kg
		ETHYLENE PROPYLENE DIENE	2400 Kg

		MONOMER(EPDM)	
		STYRENE BUTADIENE RUBBER(SBR)	600 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	135 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00004491AM24		
RA File Number	03AX04001747 AM24		
Licence No and Date	0311025527/18/07/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
YALUB BODPA YI57, LUBRICATING OIL ADDITIVES.	1 Kg	DIPHENYLAMINE	0.509 Kg
		DI ISOBUTYLENE	0.40 Kg
		ACTIVATED CLAY	0.100 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	136 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004532AM24
RA File Number	08AX04000444 AM24
Licence No and Date	0811008816/20/07/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
Polyoxy Ethylene Polysorbate (20 Moles of Ethylene Oxide) (Product P1020)	500000 Kg	Sorbitan mono laurate	143000 Kg
		Ethylene Oxide	366650 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	137 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	GSP CROP SCIENCE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00004643AM24		
RA File Number	08AX04000757 AM24		
Licence No and Date	0811008889/25/07/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
CHLORPYRIPHOS TECHNICAL 97% MIN.	1 Kg	85 %Na-TCP (Sodium trichloro Pyridine)	0.662 Kg
		O,O-Diethyl thiophosphoryl chloride (DETCL)	0.585 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	138 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004666AM24
RA File Number	05AX04001155 AM24
Licence No and Date	0511020063/27/07/2023
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ACETAMIPRID TECHNICAL 99% MIN	1 Kg	N-(6-CHLORO-3-PYRIDYL) METHYL-NMETHYLAMINE 94 PCT MIN	0.780 Kg
		ETHYL N-CYANOETHANIMIDEATE 99 PCT	0.524 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	139 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004790AM24
RA File Number	03AX04001934 AM24
Licence No and Date	0311025954/02/08/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Cetostearyl (Cetearyl) Alcohol Ethoxylate 20 Moles	1 Kg	Palm Fatty Acid Distillate (PFAD)	0.2688 Kg
		Copper Chromite Catalyst	0.001 Kg
		Ethylene Oxide	0.771 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	140 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004909AM24

RA File Number	03AX04001793 AM24
Licence No and Date	0311026097/07/08/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024 1. To indicate width /sizes and GSM of Paper tape in jumbo roll. 2. To indicate width /sizes of Paper tape to export and whether it is also in jumbo roll (Width not exceeding 150 MM will not serve the purpose). Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	141 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00004925AM24		
RA File Number	08AX04000445 AM24		
Licence No and Date	0811009044/08/08/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Product 4000 (Polyoxy Glycol Hydrogenated Castor Oil Ethoxylate) (40 Moles of Ethylene Oxide)	100000 Kg	Ethylene Oxide	68840 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	142 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00004940AM24		
RA File Number	15AX04000028 AM24		
Licence No and Date	1511000223/08/08/2023		

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Black Master Batches(Black Master Batches (Having Net Content of Polyethylene-(LLDPE Linear Low Density Polyethylene) 0.720 MT, Anti-Oxidant 0.030 MT, Carbon Black 0.210 MT and Ethylene-Alpha-Olefin Copolymers (EXACT 5371) 0.040 MT in Per MT Qty. of net Export))	500 MTS	Polyethylene - (LLDPE- Linear Low Density Polyethylene)	370.8 MTS
		Carbon Black	108.15 MTS
		Anti-oxidant	15.45 MTS
		ETHYLENE-ALPHA-OLEFIN COPOLYMERS (EXACT 5371)	20.6 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	143 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00004999AM24
RA File Number	08AX04000888 AM24
Licence No and Date	0811009081/11/08/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Pendimethalin Technical 97%	1 Kg	4, Nitro Ortho-Xylene	0.581 Kg
		Propionic Acid	0.670 Kg
		Ethylene Dichloride	0.155 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	144 / NC/4/MEET/Feb/202324/8
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Case Status	Case Approved
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005143AM24
RA File Number	03AX04002161 AM24
Licence No and Date	0311026463/21/08/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item: FURAN NO BAKE BINDER (NVM 30+/-2%). (Kaltharz 70 PS)

Quantity: 1 Kg

Import item:

S. No.	Import Item	Quantity recommended
1.	Furfuryl Alcohol	0.708 kg
2.	Paraformaldehyde	0.108 Kg
3.	Phenol	0.075 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	145 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005274AM24
RA File Number	03AX04002432 AM24
Licence No and Date	0311026689/28/08/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
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YALUB BODPA YI57, LUBRICATING OIL ADDITIVES.	1 Kg	DIPHENYLAMINE	0.509 Kg
		DI ISOBUTYLENE	0.40 Kg
		ACTIVATED CLAY	0.100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	146 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	J.J. PLASTALLOY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005372AM24
RA File Number	15AX04000033 AM24
Licence No and Date	1511000237/01/09/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as applied with 3% wastage as under:-

Export Item	Quantity	Import item	Quantity
Black Master Batches(Black Master Batches (Having Net Content of Polyethylene-(LLDPE Linear Low Density Polyethylene) 0.720 MT, Anti-Oxidant 0.030 MT, Carbon Black 0.210 MT and ETHYLENE-ALPHA-OLEFIN COPOLYMERS (EXACT 5371) 0.040 MT in Per MT Qty. of net Export))	150.0 MTS	Polyethylene - (LLDPE- Linear Low Density Polyethylene)	111.24 MTS
		Anti-oxidant	4.635 MTS
		Carbon Black	32.445 MTS
		ETHYLENE-ALPHA-OLEFIN COPOLYMERS (EXACT 5371)	6.18 MTS

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	147 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	JIYA STEEL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005373AM24

RA File Number	03AX04002404 AM24	
Licence No and Date	0311026813/01/09/2023	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export item: Self Adhesive Paper 230 GSM (+/- 10%)		
Qty.: 200000 SQUARE METER (SQM)		
Import items:		
S.No.	Item description	Qty. recommended per sq. mt
1	Coated paper in Jumbo Reels 80 GSM (+/- 10%)	1.04 sq. mt
2	: Coated paper in Jumbo Reels 130 GSM (+/- 10%)	1.04 sq. mt
3	Hotmelt Adhesive (100% Solid Content)	0.021 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	148 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	K PATEL PHYTO EXTRACTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00005797AM24
RA File Number	03AX04002627 AM24
Licence No and Date	0311027274/21/09/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	149 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006028AM24
RA File Number	03AX04003035 AM24
Licence No and Date	0311027599/04/10/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024

1. Size of wrapping paper to export.
2. Range of GSM of Paper to Export and to import in Jumbo roll.
3. CAD/CAM of paper to cut with efficiency and to give calculation of requirement of import items to manufacture the export items

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	150 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	PRAKSONS EXTRACTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006160AM24
RA File Number	07AX04001023 AM24
Licence No and Date	0711009424/11/10/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to defer the case for further examination.

Case No.	151 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006287AM24
RA File Number	08AX04001316 AM24
Licence No and Date	0811009669/16/10/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Profenofos Technical 94% Min.	1 Kg	N-PROPYL BROMIDE	0.392 Kg
		DIETHYL-THIO- PHOSPHORYL	0.603 Kg

		CHLORIDE (DIETHYL PHOSPHORO CHLORIDE THIOATE)	
		ORTHO CHLOROPHENOL	0.455 Kg
		Bromine	0.567 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	152 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	NEOGEN CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00006308AM24		
RA File Number	03AX04003259 AM24		
Licence No and Date	0311027962/17/10/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
LITHIUM CHLORIDE (99 PERCENT ANHYDROUS)	1 Kg	LITHIUM CARBONATE	0.967 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	153 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	NEOGEN CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006309AM24
RA File Number	03AX04003260 AM24
Licence No and Date	0311027963/17/10/2023
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
LITHIUM CHLORIDE (99 PERCENT ANHYDROUS)	1 Kg	LITHIUM CARBONATE	0.967 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	154 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006415AM24
RA File Number	34AX04000479 AM24
Licence No and Date	3411004269/23/10/2023

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and directed the representative of firm to submit additional information asked during PH for further examination of case.

Case No.	155 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006447AM24
RA File Number	03AX04003386 AM24
Licence No and Date	0311028180/26/10/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item 1: PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 2.5 Oz (Product Code A) (NET CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 15258.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22737.00 KGS))

Qty.: 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	15563.16 Kg
3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	As per packing policy

Export item 2: : PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 4 Oz (Product Code B) (NET CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 14982.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22189.00 KGS))

Qty.: 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	15281.64 Kg
3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	As per packing policy

Export item 3: : PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 6 Oz (Product Code C) (NET CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 13832.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22292.00 KGS))

Qty.; 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	14108.64 Kg
3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	As per packing policy

Export item 4: : PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 6.5 Oz (Product Code D) (NET CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 13806.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22291.00 KGS))

Qty.; 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	14082.12 Kg
3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	As per packing policy

Export item 5: : PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 7 Oz (Product Code E) (NET CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 13858.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22243.00 KGS))

Qty.; 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	14135.16 Kg
3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	As per packing policy

Export item 6: PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 7.5 Oz (Product Code F) (NET CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 13859.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22357.00 KGS))

Qty.; 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	14136.18 Kg

3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	<i>As per packing policy</i>
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	156 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006447AM24
RA File Number	03AX04003386 AM24
Licence No and Date	0311028180/26/10/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item 1: PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 2.5 Oz (Product Code A) (NET CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 15258.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22737.00 KGS))

Qty.: 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	15563.16 Kg
3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	<i>As per packing policy</i>

Export item 2: PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 4 Oz (Product Code B) (NET

CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 14982.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22189.00 KGS))

Qty.; 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	15281.64 Kg
3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	As per packing policy

Export item 3: : PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 6 Oz (Product Code C) (NET CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 13832.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22292.00 KGS))

Qty.; 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	14108.64 Kg
3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	As per packing policy

Export item 4: : PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 6.5 Oz (Product Code D) (NET CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 13806.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22291.00 KGS))

Qty.; 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	14082.12 Kg
3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	As per packing policy

Export item 5: : PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 7 Oz (Product Code E) (NET CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 13858.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22243.00 KGS))

Qty.; 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	14135.16 Kg

3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	As per packing policy
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Export item 6: PAPER CUP(PAPER PRODUCTS NAMELY Paper Cup 7.5 Oz (Product Code F) (NET CONTENT OF IMPORT ITEM UNCOATED PAPER & PAPER BOARD 150-225 GSM IS 186957.00 KGS, LDPE GRANULES IS 13859.00 KGS, PACKING MATERIAL BROWN KRAFT LINE LESS THAN 150 GSM IS 22357.00 KGS))

Qty.; 186957 Kg

Import items:

S. no.	Item Description	Qty. recommended
1	UNCOATED PAPER AND BOARD (150 - 225 GSM)	228087.54 Kg
2	LDPE GRANULES	14136.18 Kg
3	PACKING MATERIAL BROWN KRAFT LINER Less Than 150 GSM	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	157 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006660AM24
RA File Number	03AX04003601 AM24
Licence No and Date	0311028516/06/11/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024	

1. To indicate width /sizes and GSM of Paper tape in jumbo roll.
2. To indicate width /sizes of Paper tape to export and whether it is also in jumbo roll (Width not exceeding 150 MM will not serve the purpose).

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	158 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006673AM24
RA File Number	03AX04003508 AM24
Licence No and Date	0311028523/07/11/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024

1. No. of moles of ethylene oxide used to manufacture export product.
2. If different moles are used than calculation sheet to arrive at the quantity of raw material.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	159 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	INDO AMINES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006675AM24
RA File Number	03AX04003483 AM24
Licence No and Date	0311028525/07/11/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
POLYSORBATE 80 OR IAL PSB 80	1 Kg	SORBITOL 70%	0.2445 Kg

		OLEIC ACID 70%	0.2360 Kg
		ETHYLENE OXIDE	0.6720 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	160 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	INDO AMINES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00006736AM24		
RA File Number	03AX04003492 AM24		
Licence No and Date	0311028582/08/11/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
POLYSORBATE 60 OR IAL PSB 60	1 Kg	SORBITOL 70%	0.2445 Kg
		ETHYLENE OXIDE	0.6709 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	161 / NC/4/MEET/Feb/202324/8		
Case Status	Case Approved		
Party Name	INDO AMINES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024		
HQ File Number	HQRNORM APPLY 00006737AM24		
RA File Number	03AX04003417 AM24		
Licence No and Date	0311028583/08/11/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

POLYSORBATE 20 OR IAL PSB 20	1 Kg	SORBITOL 70%	0.2651 Kg
		LAURIC ACID	0.186 Kg
		ETHYLENE OXIDE	0.7170 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	162 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	MEXIM ADHESIVE TAPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006835AM24
RA File Number	03AX04003602 AM24
Licence No and Date	0311028713/14/11/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024	
1. In the 4 E annexure, the four import items have been mentioned, whereas in application only two import items have been indicated, therefore to clarify the same. 2. To indicate the correct calculation indicating net quantity of imported and indigenous items and wastage separately. 3. GSM of import item and coating of adhesive on paper.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	163 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	CLEAN SCIENCE AND TECHNOLOGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00006971AM24
RA File Number	31AX04000214 AM24
Licence No and Date	3111002824/22/11/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024

1. *Justification for low yield in the first phase of reaction.*
2. *Material balance on a molar basis.*
3. *Molecular weight of U V Stabilizer Grade:770/ Clean Light Stab 770 and difference in two export items.*
4. *The value of by-products formed during the reaction.*

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	164 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007076AM24
RA File Number	03AX04003898 AM24
Licence No and Date	0311028943/28/11/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
YALUB BODPA YI57, LUBRICATING OIL ADDITIVES.	1 Kg	DIPHENYLAMINE	0.509 Kg
		DI ISOBUTYLENE	0.40 Kg
		ACTIVATED CLAY	0.100 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	165 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007263AM24
RA File Number	08AX04001561 AM24

Licence No and Date	0811010187/07/12/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PVC STABILIZER (83.83% Methyl Tin BIS (2-Ethyl Hexyl Thioglycolate) +16.17% Epoxidised Soyabean Oil)	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.646 Kg
		METHYL TIN CHLORIDE (50% Solution)	0.646 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	166 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007494AM24
RA File Number	03AX04004253 AM24
Licence No and Date	0311029517/20/12/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024	
1. Yield of 60% in stage II appears to be very low. Please furnish copy of technical literature in support of yield.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	167 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007581AM24
RA File Number	03AX04004319 AM24
Licence No and Date	0311029638/26/12/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024

1. CAD/CAM of paper to cut with efficiency and to give calculation of requirement of import items, separately to manufacture for each the export item.
2. Photographs and drawing /design of each export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	168 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007816AM24
RA File Number	03AX04004550 AM24
Licence No and Date	0311030009/09/01/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Chrysodine Y Liquid (SYNTHETIC ORGANIC DYESTUFF) Chrysodine Y Liquid (C.I. NAME - BASIC ORANGE 2)) (Dye Content 35%)	1 Kg	Meta Phenylene Diamine	0.142 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	169 / NC/4/MEET/Feb/202324/8
Case Status	Case Approved
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00007877AM24
RA File Number	02AX04000599 AM24
Licence No and Date	0211005719/10/01/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PRETILACHLOR 50%EC	1 Litre	PRETILACHLOR 95% TECH	0.50 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	170 / NC/4/MEET/Feb/202324/8
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Feb/ 202324/ 8 and 29/02/2024
HQ File Number	HQRNORM APPLY 00008223AM24
RA File Number	03AX04004526 AM24
Licence No and Date	0311030559/30/01/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Feb/2023-24/8 dated 29.02.2024

1. Stoichiometric material balance on Iodine atom basis.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.